

[Shri Ranga]

ple themselves. (*Interruption*). Even if it comes to its worst, we represent the country by halves.

An Hon. Member: More than 67 per cent.

श्री मधु लिमये: ये 38 परसेंट के प्रतिनिधि हैं।

Shri Ranga: By a mere change of our democratic system they have a larger number. But, on the other hand, we claim to represent larger numbers of people, of voters. For this reason, Sir, I am mentioning this that we claim to represent larger number of voters in this country (*Interruptions*). May revered leader, Acharya Kripalani, has put even more elegantly and, at the same time, in the briefest possible words, a poster before them which, I am afraid, unfortunately, has been lost on our friends because they do not seem to have either a sense of humour or a sense of proper democracy.

What is it we asked? We asked that this Bill should be sent to the Select Committee. Fortunately, the Prime Minister happens to be here. Let them give this a little thought and consider whether it would be in the fitness of things—I am making this appeal to them to think—and the respect due to you and to this House that they should continue to proceed in this defiance of the unanimous view of the whole of this Opposition which represents the great majority of the people and continue in the wrong procedure? If they do so, they will only be asking for their doom at the earliest possible moment.

Mr. Speaker: After all, they have placed their view before the Government. There are only two days left. They want to push through this Bill and the Education Commission Report. These are the items which have been accepted by the Business Advisory Committee. How much they can push

through, let us see. Let us not spend any more time on this discussion. We will now take up Papers to be laid on the Table.

12.51 hrs.

PAPERS LAID ON THE TABLE

SECURITIES CONTRACTS (REGULATION) AMENDMENT RULES, 1967.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): Sir, on behalf of Shri Morarji Desai I beg to lay on the Table a copy of the Securities Contracts (Regulation) Amendment Rules, 1967 published in Notification No. G.S.R. 1096 in Gazette of India dated the 22nd July, 1967, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956. [Placed in Library, See No. LT-1376/67.]

NOTIFICATION UNDER THE INDIAN TARIFF ACT.

The Minister of Commerce (Shri Dinesh Singh): I beg to lay on the Table a copy of Notification No. S.O. 2461 published in Gazette of India dated the 24th July, 1967, under sub-section (2) of section 4A of the Indian Tariff Act, 1934. [Placed in Library, See No. LT-1378/67.]

INDUSTRIAL EMPLOYMENT (STANDING ORDERS) CENTRAL (AMENDMENT) RULES, 1967.

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): Sir, I beg to lay on the Table a copy of the Industrial Employment (Standing Orders) Central (Amendment) Rules, 1967, published in Notification No. G.S.R. 1123 in Gazette of India dated the 29th July, 1967, under sub-section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1948. [Placed in Library, See No. LT-1373/67.]